

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos.110 of 2014, 111 of 2014, 109 of 2014

Dated : 08th January, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

Appeal No.110 of 2014

In the matter of :

**BSES Rajdhani Power Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Dushyant Manocha
Mr. Paresh Lal**

**Counsel for the Respondent(s) : Mr. Dhananjay Baijal,
Mr. Nikhil Nayyar for R-1**

Appeal No.111 of 2014

In the matter of :

**BSES Yamuna Power Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Dushyant Manocha
Mr. Paresh Lal**

**Counsel for the Respondent(s) : Mr. Dhananjay Baijal,
Mr. Nikhil Nayyar for R-1**

Appeal No.109 of 2014

In the matter of :

Tata Power Delhi Distribution Ltd.	...Appellant(s)
Versus	
Delhi Electricity Regulatory Commission	...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava

Counsel for the Respondent(s) : Mr. Dhananjay Baijal,
Mr. Nikhil Nayyar for R-1

ORDER

The learned counsel for the Appellant, in this batch of appeals, has finished most of the arguments. The gist of arguments is that either the impugned order be applied prospectively or if there is need to apply retrospectively the recasting of source of finance should be allowed for the previous years.

The learned counsel for the Respondent, Delhi Electricity Regulatory Commission, seeks some time to obtain clear instructions for which he is allowed one week time.

Post these appeals for hearing on 16th January, 2015 for further arguments.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/jps